

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 204 of 2019**

**IN THE MATTER OF:**

Shri Shakti Bhushan & Ors. .... Appellants  
Vs  
M/s Titan Company Limited  
(Erstwhile Titan Industries Limited) & Ors. .... Respondents

**Present:**

**For Appellants: Mr. Kanishk Rana and Mr. Dhruv Gupta,  
Advocates.**

**For Respondent:**

**O R D E R**

**02.08.2019** This Appeal has been filed by the Appellant against order dated 28<sup>th</sup> February, 2019 passed by the Adjudicating Authority (National Company Law Tribunal), Bengaluru Bench, under Section 421 of the Companies Act, 2013 (for short 'Companies Act') with a petition for condonation of delay of 85 days in preferring the Appeal. Grounds have been shown therein.

2. However, in terms of proviso to sub-section (3) of Section 421, this Appellate Tribunal has no jurisdiction to condone the delay of more than 45 days after expiry of the period of 45 days for filing an Appeal. This Appellate Tribunal having no jurisdiction to condone the delay of 85 days, other grounds cannot be taken into consideration.

3. The Appeal is accordingly dismissed as barred by limitation.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[KanthiNarahari]  
Member (Technical)